

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/MP/2013

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12, 13 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.3.2009 entered into between GMR Energy Limited and PTC Indian Limited for compensation due to force majeure events and change in law impacting revenues and costs during the operating period.
- Date of hearing : 24.7.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : GMR-Kamlanga Energy Limited, Bangalore
- Respondents : Dakshin Haryana Bijili Vitran Nigam Limited and others
- Parties present : Shri Amit Kapoor, Advocate, GMR
Shri Vishrov Mukerjee, Advocate, GMR
Shri Rohit Venkat, Advocate, GMR
Shri Rohan Yadhav, GMR
Shri Smir Malick, PTC India Limited
Shri U.K. Agarwal, HPPC

Record of Proceedings

Learned counsel for the petitioner submitted that the Commission vide ROP dated 3.6.2014 in Petition No. 77/GT/2014 had directed the petitioner to file requisite information/documents. He further submitted that since the present petition is similar to that petition, it would require the same information/documents and requested to grant time to file the same.

2. After hearing learned counsel for the petitioner, the Commission directed the petitioner to file requisite information/documents on affidavit by 14.8.2014, with an advance copy to the respondents.

3. The Commission directed that due date of filing the information/documents should be strictly complied with.

4. The petition shall be listed for hearing on 9.9.2014.

By order of the Commission

SD/-
(T. Rout)
Chief (Law)